

operational areas and, therefore, there cannot be families stationed there

श्री भक्त हर्षण माननीय उपमन्त्री महोदय ने बताया है कि सैनिकों के निवासस्थान के लिये एक कार्यक्रम चल रहा है। मैं जानना चाहता हूँ कि हमारे जो अफसर श्री सैनिक हैं उन में से कम से कम कितने परसेंट लोगों के लिये अभी तक रहने का इतिजाम किया जा चुका है ?

Sardar Majithia: It has been said in the answer that it is under consideration. We are discussing a scheme according to which each officer is supposed to contribute Rs 5 a month towards an educational fund. The Government of India will give a matching grant to a similar extent. Out of the money thus collected, we will be giving stipends to the boys who come under the scheme.

श्री भक्त हर्षण माननीय उपमन्त्री महोदय शायद मेरा प्रश्न समझ नहीं हैं। मैं न जानना चाहता है कि यह जो रेजिडेंशल हाउसिंग बनाने का एक प्रोग्राम बनाया जा रहा है, उसके अन्तर्गत कितने परसेंट अफसरों और सैनिकों के लिये अभी तक मकान बनाया जा चुके हैं और इसी योजना के अन्तर्गत कितने और बनाये जाने की उम्मीद की जाती है ?

Sardar Majithia: Buildings are going up constantly. The hon. Member has already heard about one project. Other projects are going on and we are trying the best we possibly can with the finances available to us.

Mr Speaker: The difficulty arises on account of a vague kind of answer. The hon. Minister has not got it. He wants to know the percentage. If he has got it, he may give it.

Shri Krishna Menon: So far as the Junior Commissioned Officers are concerned, they are entitled to 100 per cent married accommodation, and if there are no government buildings

available, then other buildings would be provided for the purpose. So far as the Commissioned Officers are concerned, under the present arrangement, it is only a small percentage that is entitled to married accommodation at present because we cannot provide financially for these arrangements. The schemes under construction have not been sanctioned by Government, there is no secrecy about it, but it has not reached a stage where necessary sanctions have been given. We are endeavouring by methods of economy in material and newer methods of construction to make the money go further which means there would be more accommodation than previously contemplated.

Shri M. R. Krishna: May I know whether it is a fact that a decision has already been taken that officers should be paid Rs 50 for their children when they are separated from the parents? If so will the same concession be extended to the men also?

Shri Krishna Menon: With regard to the second part of the question, on education, if you will allow us, I would lay a paper on the Table of the House containing the whole scheme, because there are so many details. We are anxious to give the information. We will do so in a day or two.

Mr Speaker: He will place a paper on the Table of the House.

Welfare of Scheduled Castes

*1711. **Shri Ayyakannu:** Will the Minister of Home Affairs be pleased to state—

(a) whether it is a fact that the Union Government have asked all the State Governments to give the status of "ex-Officio Secretary" to the Directors for the Welfare of Scheduled Castes in their respective States, and

(b) the names of the States that have implemented this suggestion so far?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The Government of India have not specifically asked the State Government to give *ex-officio* status of Secretary to the Directors for the Welfare of Scheduled Castes in their respective States as the matter is primarily the concern of the State Governments. However, the Commissioner for Scheduled Castes and Scheduled Tribes, in his annual report for 1956-57 made a recommendation to this effect which was forwarded along with other recommendations to all the State Governments for necessary action. The details of the action taken by them in regard to this recommendation have been furnished by the Commissioner in paragraph 7(a) at page 5 of Vol. I of his annual report for the year 1957-58 which was laid on the Table of the House on 8th December 1958.

Shri Ayyakannu: May I know whether in some of the States the Directors of Harijan Welfare are not able to spend the amounts allotted for the welfare of this community because of the financial implications?

Shri Datar: There are some States which have not fully spent the amounts.

Shri Tangamani: The hon. Minister referred to the Commissioner's recommendation of 1956-57. That recommendation was conveyed to the various State Governments. What I would like to know is whether any of the State Governments have given the status of Secretary to these Harijan Welfare Officers.

Shri Datar: There are a few States where they have got the status of either Secretary or Deputy Secretary.

Shri Panigrahi: Which are the States which could not spend the amounts fully as mentioned by the hon. Minister just now?

Shri Datar: I have not got the figures here just now.

Mr. Speaker: It does not arise out of this.

The Minister of Home Affairs (Shri G. B. Pant): Very few have spent the amount fully.

Shri Basumatari: I want to know on what basis the Director of Harijan Welfare is appointed, because most of the States have no Director of Harijan Welfare.

Mr. Speaker: How does it arise out of the original question?

Shri Basumatari: There are some States which have no Director of Harijan Welfare.

Shri Datar: It is entirely for the States to decide.

Shri G. B. Pant: Obviously on the basis of their suitability for the office.

Shri Balakrishnan: May I know the names of the States which have implemented the recommendation?

Shri G. B. Pant: In Orissa, the Director is also the Secretary. In UP, the Director is *ex-officio* Deputy Secretary. In West Bengal, the Director is *ex-officio* Deputy Secretary.

Shri Ayyakannu: Most of the recommendations made by the Commissioner are not implemented so far. What steps have been taken by this Government to persuade the State Governments to see that they are implemented?

Shri G. B. Pant: We can only make suggestions and not compel any State Government.

Home Guards Organisation

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*1712. { Shri S. M. Banerjee:
Shri Jagdish Awasthi:
Shri Vasudevan Nair:
Shri P. C. Borooah:

Will the Minister of Home Affairs be pleased to state:

(a) whether a decision has been taken to create Home Guards Organisation in Delhi;